

Twelfth Lok Sabha
I Session (23/03/1998 to 31/03/1998)

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, March 23, 1998/Chaitra 2, 1920 (Saka)

No. 1

11 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Silence

To mark the solemn occasion of the first sitting of the Twelfth Lok Sabha, Members stood in silence for a short while.

11.02 A.M.

3. List of Members elected to Lok Sabha

Secretary-General laid on the Table a Book, presented to the Speaker by the Chief Election Commissioner, containing the list of Members elected to the Lok Sabha at the General Election of 1998.

11.03 A.M.

4. Panel of Chairmen

The Speaker pro-tem announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri P.M. Sayeed
- (2) Shri K. Pradhani
- (3) Dr. Laxminarayan Pandey

11.05 A.M.

5. Oath or Affirmation

The Speaker pro-tem Shri Indrajit Gupta, having already taken oath before the President signed the Roll of Members at the commencement of the sitting and took his seat in the House.

Thereafter 380 members made and subscribed the oath or affirmation as follows, signed the Roll of Members and took their seats in the House.

- 150 in Hindi
- 67 in English
- 2 in Assamese
- 7 in Gujarati
- 15 in Kannad
- 1 in Kashmiri
- 1 in Konkani
- 12 in Malayalam
- 1 in Manipuri -
- 15 in Marathi
- 8 in Oriya
- 6 in Punjabi
- 48 in Sanskrit
- 29 in Tamil
- 11 in Telugu
- 7 in Urdu

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th March, 1998)

G. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, March 24, 1998/Chaitra 3, 1920 (Saka)

No. 2

11 A.M.

1. Oath or Affirmation

One hundred and fifty five Members made and subscribed the oath or affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 65 in Hindi
- 16 in English
- 34 in Bengali
- 17 in Sanskrit
- 7 in Tamil
- 6 in Kannad
- 3 in Punjabi
- 3 in Telugu
- 1 in Assamese
- 1 in Malayalam
- 1 in Marathi
- 1 in Nepali

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 4 P.M.)

4.03 P.M.

2. Motions for election of Speaker

(i) Shri Sharad Pawar moved the following motion:—

"That Shri Purno Agitok Sangma, a member of this House be chosen as the Speaker of this House."

Shri P. Shiv Shanker seconded the motion.

The motion was negatived.

(ii) Shri Atal Behari Vajpayee moved the following motion:—

"That Shri Ganti Mohana Chandra Balayogi, a member of this House be chosen as the Speaker of this House."

Shri L.K. Advani seconded the motion.

The motion was adopted and Shri Ganti Mohana Chandra Balayogi was chosen as the Speaker.

Sarvashri Atal Behari Vajpayee and Sharad Pawar conducted Shri Ganti Mohana Chandra Balayogi to the Chair.

3. Felicitations to the Speaker

The following Members offered felicitations to the Speaker:—

- (1) Shri Atal Behari Vajpayee
- (2) Shri Sharad Pawar
- (3) Shri Somnath Chatterjee
- (4) Shri P.A. Sangma
- (5) Kumari Mamata Banerjee
- (6) Shri Ram Vilas Paswan
- (7) Shri R. Muthiah
- (8) Shri Mulayam Singh Yadav
- (9) Shri Lalu Prasad
- (10) Shri K. Yerranaidu
- (11) Shri Naveen Patnaik
- (12) Shri Digvijay Singh
- ✓ (13) Shri Indrajit Gupta
- (14) Shri Surjit Singh Barnala

- (15) Shri Murasoli Maran
- (16) Shri Shivraj V. Patil
- (17) Shri Madhukar Sirpotdar
- (18) Shri Sanat Kumar Mandal
- (19) Shri P.C. Thomas
- (20) Kum. Mayawati
- (21) Smt. Kailasho Devi
- (22) Shri R.S. Gavai
- (23) Shri G.M. Banatwalla
- (24) Shri Vaiko
- (25) Shri Amar Roypradhan
- (26) Shri P. Chidambaram
- (27) Prof. Saifuddin Soz
- (28) Shri K. Bapi Raju
- (29) Shri Sultan Salahuddin Owaisi
- (30) Shri B.M. Menasinakai

The Speaker in his reply thanked the Members.

6.46 P.M.

(Lok Sabha adjourned till half-an-hour after the Address by the President on Wednesday, the 25th March, 1998).

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, March 25, 1998/Chaitra 4, 1920 (Saka)

No. 3

12.15 P.M.

1. Oath

Lt. Gen. (Retd.) N. Foley and Dr. (Mrs.) Beatrix D' Souza took the oath in English, signed the Roll of Members and took their seats in the House.

12.20 P.M.

2. President's Address — Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 25th March, 1998.

3. Obituary References

The Speaker made references to the passing away of Shri Gulzari Lal Nanda, a member of First, Second and Third Lok Sabha, Shri E.M.S. Namboodiripad, former Chief Minister of Kerala, Shri Shrikrishna Vajjnath Dhamankar, a member of Fifth Lok Sabha, Smt. Vimla Deshmukh, a member of Third Lok Sabha, Shri Mohinder Singh Sayianwala, a member of Sixth Lok Sabha, Shri Chakleshwar Singh, a member of Fifth Lok Sabha, Shri Tridib Chaudhuri, a member of First to Seventh Lok Sabha, Shri Nurul Islam, a member of Seventh, Tenth and Eleventh Lok Sabha, Shri Mohammed Idris Ali, a member of Eleventh Lok Sabha, Shri Bimalkanti Ghosh, a member of Fourth and Eighth Lok Sabha, Shri M.A. Sreenivasan, a member of the Constituent Assembly, Vaidhya Dau Dayal Joshi, a member of Ninth to Eleventh Lok Sabha and Shri Bhola Nath Sen, a member of Eighth Lok Sabha.

He also made reference to loss of several lives and property on account of the tragedy caused due to the tornado which hit the States of West Bengal and Orissa on 24 March, 1998.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

4. Introduction of Ministers

The Prime Minister introduced the Members of the Union Council of Ministers.

5. Statement by Prime Minister

The Prime Minister made a statement on the Natural Calamity in West Bengal and Orissa on 24 March, 1998.

6. Papers laid on the Table

The following papers were laid on the Table :—

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution :—

- (1) The Representation of the People (Amendment) Ordinance, 1997 (No. 23 of 1997), promulgated by the President on the 23rd December, 1997.
- (2) The Finance (Second Amendment) Ordinance, 1997 (No. 24 of 1997), promulgated by the President on the 24th December, 1997.
- (3) The Employees' Provident Funds and Miscellaneous provisions (Amendment) Second Ordinance, 1997 (No. 25 of 1997), promulgated by the President on the 25th December, 1997.
- (4) The Payment of Gratuity (Amendment) Second Ordinance, 1997 (No. 26 of 1997), promulgated by the President on the 25th December, 1997.
- (5) The Merchant Shipping (Amendment) Second Ordinance 1997 (No. 27 of 1997), promulgated by the President on the 25th December, 1997.
- (6) The Income-tax (Amendment) Second Ordinance, 1997 (No. 28 of 1997), promulgated by the President on the 26th December, 1997.
- (7) The Prasar Bharati (Broadcasting Corporation of India) Amendment Second Ordinance, 1997 (No. 29 of 1997), promulgated by the President on the 26th December, 1997.
- (8) The Contingency Fund of India (Amendment) Ordinance, 1997 (No. 30 of 1997), promulgated by the President on the 26th December, 1997.
- (9) The Lotteries (Regulation) Second Ordinance, 1997 (No. 31 of 1997), promulgated by the President on the 30th December, 1997.

- (10) The Essential Commodities (Special Provisions) Second Ordinance, 1998 (No. 1 of 1998), promulgated by the President on the 2nd January, 1998.
- (11) The National Institute of Pharmaceutical Education and Research Ordinance, 1998 (No. 2 of 1998), promulgated by the President on the 21st January, 1998.
- (12) The Representation of the People (Amendment) Ordinance, 1998 (No. 3 of 1998), promulgated by the President on the 22nd January, 1998.
- (13) The Contingency Fund of India (Amendment) Ordinance, 1998 (No. 4 of 1998), promulgated by the President on the 24th January, 1998.

7. Departmentally Related Standing Committees—A review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees (1996-97)—A review.'

8. The Interim Budget (Railways) — 1998-99

Shri Nitish Kumar presented the Interim Railway Budget for 1998-99.

9. Supplementary Demands for Grants (Railways) — 1997-98

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1997-98.

10. The Interim Budget (General) — 1998-99

Shri Yashwant Sinha presented the Interim Budget (General) for 1998-99.

11. Supplementary Demands for Grants (General) — 1997-98

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1997-98.

12. Government Bill — Introduced

The Finance Bill, 1998.

2.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th March, 1998)

S. GOPALAN,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, March 26, 1998/Chaitra 5, 1920 (Saka)

No. 4

11 A.M.

1. Oath

Shri K.H. Muniyappa took the oath in Kannada, signed the Roll of Members and took his seat in the House.

11.02 A.M.

2. Introduction of Ministers

The Prime Minister introduced three members of the Union Council of Ministers.

3. Government Bill—Introduced

The Contingency Fund of India (Amendment) Bill, 1998.

4. Statement Regarding Ordinances—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Contingency Fund of India (Amendment) ordinance, 1997 and the Contingency Fund of India (Amendment) ordinance, 1998 was laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 12.22 P.M. and re-assembled at 1 P.M.)

(Lok Sabha adjourned at 1.01 P.M. and reassembled at 2 P.M.)

***5. The Interim Budget (Railways)—1998-99; Demands for Grants on Account (Railways) 1998-99; Supplementary Demands for Grants (Railways)—1997-98**

The following items of business were taken up together:—

- (i) General Discussion on the Interim Budget (Railways)—1998-99.
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 1998-99.
- (iii) Supplementary Demands for Grants Nos. 10, 13, 14 and 16 in respect of Budget (Railways) for 1997-98.

***6. Resolutions—Adopted**

- (i) Shri Nitish Kumar moved the following resolution:—

“That this House approves the recommendations made in paragraphs 40, 41, 42, 44, 45, 47 and 48 contained in the Twelfth Report of Railway Convention Committee 1991 appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented in Lok Sabha on 12.03.1996.”

- (ii) Shri Nitish Kumar moved the following resolution:—

“That this House approves the recommendations made in paragraphs 64, 65, 66, 67 and 70 contained in the Third Report of Railway Convention Committee, 1996 appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented in Lok Sabha on 02.12.1997.”

The following members took part in the combined debate:—

1. Shri K. Rosaiah
2. Shri Harin Pathak
3. Shri Basudeb Acharia
4. Kum. Mamata Banerjee
5. Shri Rajo Singh
6. Shri Shailendra Kumar
7. Dr. Jayanta Rongpi
8. Dr. S. Venugopala Chary
9. Shri Raghuvansh Prasad Singh

*Discussed together.

10. Shri C. Kuppuswamy
11. Shri P. Shiv Shankar
12. Shri Prabhunath Singh
13. Shri Raghubir Singh
14. Shri C. Gopal
15. Shri Ajay Chakraborty
16. Shri Motilal Vohra
17. Shri Joginder Karade
18. Shri E. Ahmed
19. Shri Pramotes Mukherjee
20. Shri Hiralal Rai

After combined discussion, Shri Nitish Kumar replied to the debate. Resolutions at para No. 6 were adopted.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amounts shown under column 3 of printed List of Demands for Grants on Account (Railways) for 1998-99, were voted in full.

All the supplementary Demands for Grants Nos. 10, 13, 14 and 16 for the amounts shown under Column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1997-98, were voted in full.

7. Government Bill—Introduced

The Appropriation (Railways) Vote on Account Bill, 1998.

8. Government Bill—Passed

The Appropriation (Railways) Vote on Account Bill, 1998.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

9. Government Bill—Introduced

The Appropriation (Railways) Bill, 1998.

10. Government Bill—Passed

The Appropriation (Railways) Bill, 1998.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

**11. Matters Under Rule 377

As directed by the Chair, the following Members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :—

- (1) Shri Dada Baburao Paranjpe regarding need to provide Central Assistance to State Government of Madhya Pradesh for providing relief to the people affected by earthquake and heavy rains in Jabalpur.
- (2) Shri P.S. Gadhavi regarding need to re-start work of Sardar Sarovar Dam Project over Narmada river in Gujarat.
- (3) Shri Amar Pal Singh regarding need to introduce a compound scheme for depositing all taxes.
- (4) Shri Bachi Singh Rawat regarding need for creation of a separate Uttaranchal State.
- (5) Shri Ravindra Kumar Pandey regarding need to provide representation to local public representatives in High Power Committee to look into recurring loss to Central Coalfields Limited and Bharat Coking Coal Limited.
- (6) Shri Thawar Chand Gehlot regarding need to take necessary steps to remove shortage of currency of small denomination in the country particularly in Madhya Pradesh.
- (7) Shri M.A. Kharabela Swain regarding need to ensure that residuary amount of MPs Local Area Funds is spent by sitting MPs.
- (8) Shri Punnu Lal Mohle regarding need to set up a new Railway Zone in Bilaspur district of Madhya Pradesh.

**5.45 P.M.

- (9) Shrimati Jayanti Patnaik regarding need to declare Orissa as a special category State and provide adequate funds for its all round development.
 - (10) Shri Uttamrao Patil regarding need to provide Central assistance to State Government of Maharashtra for providing relief to the people affected by heavy rains in Yawatmal district in Vidarbha region.
 - (11) Shri V.M. Sudheeran regarding need to set up a separate Ministry for fisheries.
 - (12) Dr. T. Subbarami Reddy regarding need to check increasing incidents of AIDS particularly in North Central Andhra Pradesh.
 - (13) Shri Mullappally Ramachandran regarding need to expedite construction of airport at Canannore in Kerala.
 - (14) Shri Sunil Khan regarding need to declare Calcutta and Chennai as Class A-I cities.
 - (15) Shri Mohan Singh regarding need for Central assistance to State Government of Uttar Pradesh for providing relief to the people in Eastern U.P. affected by hailstorm and rains.
 - (16) Shri C. Sreenivasan regarding need to allocate funds and start work of gauge conversion between Trichy and Dindigul.
 - (17) Shri Arjun Charan Sethi regarding need to make zonal headquarter of Railways functional at Bhubaneshwar, Orissa.
 - (18) Shri M. Selvarasu regarding need for reintroduction of two coaches in train originating from Thirutataraipunndi via Tiruvaroor to Chennai.
 - (19) Shri N. Dennis regarding need to check steep decline in the prices of natural rubber particularly in Kanyakumari district, Tamilnadu.
 - (20) Prof. Saifuddin Soz regarding need to waive outstanding loan to State of J&K.
 - (21) Shri G.M. Banatwalla regarding degree holders of Jamia Millia Islamia, a Central University.
12. **The Interim Budget (General)-1998-99; Demands for Grants on Account (General)-1998-99; Supplementary Demands for Grants (General)-1997-98.**

The following items were taken up together:—

- (1) General Discussion on Interim Budget (General) for 1998-99;

- (2) Demands for Grants on Account Nos. 1 to 28, 30, 31, 33 to 61, 63 to 93, 95, 96, 98 to 103 in respect of the Budget (General) for 1998-99.
- (3) Supplementary Demands for Grants Nos. 1 to 7, 9 to 16, 18 to 23, 26, 28, 32 to 38, 40 to 52, 54 to 60, 62, 63, 65 to 72, 74, 75, 77 to 86, 88 to 90, 92, 94, 95, 97 to 101 in respect of the Budget (General) for 1997-98.

The following members took part in the combined debate:—

- (1) Dr. T. Subbarami Reddy
- (2) Shri Bhagwan Shankar Rawat
- (3) Shri S. Arumugham
- (4) Shri Mohan Singh
- (5) Shri Moinul Hassan
- (6) Prof. Prem Singh Chandumajra
- (7) Dr. Subramanian Swamy
- (8) Shri Sudip Bandyopadhyay
- (9) Shri V.V. Raghavan
- (10) Shri G.M. Banatwalla
- (11) Shri Surendra Prasad Yadav
- (12) Shri R.S. Gawai
- (13) Shri Pramothas Mukherjee
- (14) Shri K.S. Rao

Shri Yashwant Sinha replied to the debate.

All the Demands for Grants on Account Nos. 1 to 28, 30, 31, 33 to 61, 63 to 93, 95, 96, 98 to 103 (both Revenue Account and Capital Account) in respect of Budget (General) for the amount shown under column 3 of the printed list of Demands for Grants on Account (General) for 1998-99, were voted in full.

All the Supplementary Demands for Grant Nos. 1 to 7, 9 to 16, 18 to 23, 26, 28, 32 to 38, 40 to 52, 54 to 60, 62, 63, 65 to 72, 74, 75, 77 to 86, 88 to 90, 92, 94, 95, 97 to 101 (both Revenue Account and Capital Account) for the amount shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 1997-98, were voted in full.

13. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1998.

14. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1998

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

15. Government Bill—Introduced

The Appropriation Bill, 1998

16. Government Bills—Passed

(i) The Appropriation Bill, 1998

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

(ii) The Finance Bill, 1998

The motion for consideration moved by Shri Yashwant Sinha, was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

17. Statutory Resolutions—Withdrawn

* (i) SHRI G.M. BANATWALLA moved the following resolution:—

“That this House disapproves of the Contingency Fund of India (Amendment) Ordinance, 1997 (No. 30 of 1997) promulgated by the President on December 26, 1997.”

*Discussed together.

After discussion as indicated in para 18 below, the Resolution was withdrawn.

*** (ii) SHRI G.M. BANATWALLA** moved the following resolution:—

“That this House disapproves of the Contingency Fund of India (Amendment) Ordinance, 1998 (No. 4 of 1998) promulgated by the President on January 24, 1998.”

After discussion as indicated in para 18 below, the Resolution was withdrawn.

***18. Government Bill—Passed**

The Contingency Fund of India (Amendment) Bill, 1998

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

@19. Announcement by the Chair

The Chair made the following announcement:—

“I have to inform the House that as decided in the Leaders meeting held on the 25th March, 1998, in order to provide sufficient time for completion of essential Government Business, the House may sit on Saturday, the 28th March, 1998.”

9.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th March, 1998)

S. GOPALAN,
Secretary-General.

*Discussed together.

@Made at 8 P.M.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, March 27, 1998/Chaitra 6, 1920 (Saka)

No. 5

11.01 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri M. Nageshwararao, a member of Fifth to Seventh Lok Sabha and Shri V.K. Ramaswamy, a member of Third Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

11.05 A.M.

2. Papers Laid on the Table

The following papers were laid on the Table :—

(1) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Eighth, Ninth, Tenth and Eleventh Lok Sabha:—

EIGHTH LOK SABHA

- | | |
|------------------------|--------------------------|
| (1) Statement No. XLII | Eleventh Session, 1988 |
| (2) Statement No. XXXX | Thirteenth Session, 1989 |

NINTH LOK SABHA

- | | |
|--------------------------|----------------------|
| (3) Statement No. XXXXII | Second Session, 1990 |
| (4) Statement No. XXX | Sixth Session, 1990 |

TENTH LOK SABHA

(5)	Statement No. XXXVIII	First Session, 1991
(6)	Statement No. XXXII	Second Session, 1991
(7)	Statement No. XXXIV	Third Session, 1992
(8)	Statement No. XXXII	Fourth Session, 1992
(9)	Statement No. XXVII	Fifth Session, 1992
(10)	Statement No. XXIX	Sixth Session, 1993
(11)	Statement No. XXV	Seventh Session, 1993
(12)	Statement No. XXIV	Eighth Session, 1993
(13)	Statement No. XXII	Ninth Session, 1994
(14)	Statement No. XVII	Eleventh Session, 1994
(15)	Statement No. XV	Twelfth Session, 1994
(16)	Statement No. XIII	Thirteenth Session, 1995
(17)	Statement No. X	Fourteenth Session, 1995
(18)	Statement No. VIII	Fifteenth Session, 1995
(19)	Statement No. VII	Sixteenth Session, 1996

ELEVENTH LOK SABHA

(20)	Statement No. V (Vol. I & II)	Second Session, 1996
(21)	Statement No. IV (Vol. I & II)	Third Session, 1996
(22)	Statement No. III (Vol. I, II & III)	Fourth Session, 1997
(23)	Statement No. I (Vol. I & II)	Fifth Session, 1997
(24)	Statement No. I	Sixth Session, 1997

3. Government Bill — Introduced

The Income-tax (Amendment) Bill 1998.

11.06 A.M.

4. Statement Regarding Ordinance — Laid on the Table

An explanatory statement (Hindi & English versions) showing reasons for immediate legislation by the Income-tax (Amendment) Second Ordinance, 1997 was laid on the Table.

5. Motion — Under consideration

Time Taken : 9 hrs. 07 Mts.

Shri Atal Bihari Vajpayee moved the following motion :—

“That this House expresses its Confidence in the Council of Ministers.”

The following members took part in the debate :—

- (1) Shri Sharad Pawar
- (2) Shri Somnath Chatterjee
(*Lok Sabha adjourned at 1.03 P.M. and reassembled at 2.30 P.M.*)
- (3) Shri Mulayam Singh Yadav
- (4) Shri George Fernandes
- (5) Kum. Mamata Banerjee
- (6) Shri Rajesh Pilot
- (7) Shri Surjit Singh Barnala
- (8) Kum. Mayawati
- (9) Shri Vaiko
- (10) Shri P. Chidambaram
- (11) Shrimati Sushma Swaraj
- (12) Shri Ajit Jogi
- (13) Shri V. Sathiamoorthy
- (14) Shri Sansuma Khunggur Bwiswmuthiary
- (15) Shri Ramdas Athawale
- (16) Shri N.K. Premachandran
- (17) Shri Kishan Singh
- (18) Shri Mukhtar Abbas Naqvi
- (19) Shri Ramanand Singh
- (20) Shri Anant Gangaram Geete

#6. Matters Under Rule 377

\$(1) Shri Anand Pathak raised a matter regarding need to release special grant to State Government of West Bengal to meet drinking water scarcity in hilly areas of Darjeeling district.

#At 5.44 P.M.

\$Texts were treated as laid on the Table.

\$(2) Prof. Prem Singh Chandumajra raised a matter regarding need to fix support price of wheat at Rs. 600/- per quintal.

\$(3) Shri Rajvir Singh raised a matter regarding need to clear the proposals of U.P. Government for construction of a canal from Narora Dam to Dataganj.

\$(4) Shri S. Sudhakar Reddy raised a matter regarding need to formulate a comprehensive policy to protect the interest of farmers.

***7. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha :—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1998, passed by Lok Sabha on the 26th March, 1998.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1998, passed by Lok Sabha on the 26th March, 1998.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1998, passed by Lok Sabha on the 26th March, 1998.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1998, passed by Lok Sabha on the 26th March, 1998.
- (5) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1998, passed by Lok Sabha on the 26th March, 1998.
- (6) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Contingency Fund of India (Amendment) Bill, 1998, passed by Lok Sabha on the 26th March, 1998.

10 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 28th March, 1998)

S. GOPALAN,
Secretary-General.

\$Texts were treated as laid on the Table.

*At 6.46 P.M.

MGIP(PLU)MRND—4971LS—27.3.1998.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, March 30, 1998/Chaitra 9, 1920 (Saka)

No. 7

11.01 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1996-97, alongwith Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Power Finance Corporation Limited, New Delhi for the year 1996-97.
 - (ii) Annual Report of the Power Finance Corporation Limited New Delhi for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi for the year 1996-97.

- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (3) above.
- (5) A copy of the Leaders of Opposition in Parliament (Allowances, Medical and Other Facilities) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 87(E) in Gazette of India dated the 24th February, 1998, under sub-section (3) of Section 10 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

11.05 A.M.

***2. Statutory Resolution—Withdrawn**

Dr. T. Subbarami Reddy moved the following Resolution:—

“That this House disapproves of the Income-Tax (Amendment) Second Ordinance, 1997 (No. 28 of 1997) promulgated by the President on December 26, 1997.”

After discussion as indicated in para 3 below, the Resolution was withdrawn by leave of the House.

***3. Government Bill—Passed.**

The Income-tax (Amendment) Bill, 1998

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following Members took part in the combined debate:—

- (1) Shri Mohan Singh
- (2) Maj. Gen. (Rtd.) Bhuwan Chandra Khanduri

Shri Yashwant Sinha replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

* Discussed together.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

4. Motion of Thanks on the President's Address:

Time taken:— 5 hrs. 53 mts.

Shri Shanta Kumar moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 25th March, 1998.’”

Shri Vaiko seconded the motion.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Forty-four amendments (Nos. 42 to 49, 59 to 70, 72, 73, 163 to 167, 227 to 231, 237, 256, 304, 317 to 324 and 331) were moved.

The following Members took part in the debate:—

- (1) Dr. Balram Jakhar
- (2) Shri Jag Mohan
- (3) Shri Suresh Kurup
- (4) Shri Beni Prasad Varma
- (5) Maj. Gen. (Rtd.) Bhuwan Chandra Khanduri
- (6) Shri Nedurumalli Janardhana Reddy
- (7) Kum. Kim Gangte
- (8) Shri Chinmayanand
- (9) Shri K. Natwar Singh
- (10) Shri C. Sreenivaasan
- (11) Capt. Jai Narayan Prasad Nishad
- (12) Shri Bashist Narayan Singh

The discussion was not concluded.

@5. Matters Under Rule 377

*(1) Shri K.H. Muniyappa raised a matter regarding need to provide financial assistance to the State Government of Karnataka to solve acute problem of potable water in Kolar district.

@At 5:30 P.M.

#(2) Shri Mitrasen Yadav raised a matter regarding need to provide ration at subsidised rates under Public Distribution System to the people living below poverty line in U.P.

#(3) Shri Amar Pal Singh raised a matter regarding need for free movement of agriculture produce throughout the country.

#(4) Shri Dada Baburao Paranjpe raised a matter regarding need to set up a Commission for creation of a separate Mahakoshal State out of Madhya Pradesh.

#(5) Shri Girdhari Lal Bhargava raised a matter regarding need to start work of broad gauge conversion between Agra and Bandikui.

#(6) Vaidhya Vishnu Dutt raised a matter regarding need for separate authorities for Jammu, Srinagar and Laddakh for selection of candidates for J & K medical college and dental college.

#(7) Shri Bachi Singh Rawat raised a matter regarding need to enhance the quota of foodgrains to Uttaranchal under new Public Distribution System.

#(8) Shri Rajo Singh raised a matter regarding need to provide financial assistance to State Government of Bihar for construction of bridges on Kiul river.

#(9) Shri K. Roshaiiah raised a matter regarding need to provide financial assistance to State Government of Andhra Pradesh to mitigate hardship being faced by farmers of the State.

#(10) Shri K.S. Rao raised a matter regarding need to cancel Government Order converting certain fine varieties of paddy into common.

#(11) Shrimati Jayanti Patnaik raised a matter regarding need to clear proposal of State Government of Orissa for setting up Pipalpanka Reservoir Project on the river Rushikulya in Gunjam district.

#(12) Shri Sudhir Giri raised a matter regarding need to enhance financial assistance to States of West Bengal and Orissa for providing relief to Tornado hit people.

#(13) Shri Shailendra Kumar raised a matter regarding need to provide financial assistance to State Government of Uttar Pradesh to solve acute drinking water problem in eastern part of the State.

*Texts were treated as laid on the Table.

#(14) Shri C. Sreenivaasan raised a matter regarding need to provide special Central subsidy to the State of Tamil Nadu for setting up effluent treatment plant for tanneries in Dindigul district.

#(15) Prof. Ajit Kumar Mehta raised a matter regarding need to declare Patna Airport, an International Airport to boost export of agriculture products.

#(16) Shri Braja Kishore Tripathy raised a matter regarding need for a special package of financial assistance to Tornado victims of Orissa.

#(17) Shri Sudip Bandyopadhyay raised a matter regarding need to create more employment opportunities for youths.

#(18) Shri Sanat Kumar Mandal raised a matter regarding need to harness the non-conventional energy sources of Sunderbans in West Bengal.

#(19) Shri Hari Kewal Prasad raised a matter regarding need to set up a separate 'Purvanchal' State out of U.P.

#(20) Shri Subramanian Swamy raised a matter regarding need to improve the lots of handloom weavers of Madurai, Tamil Nadu.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st March, 1998)

S. GOPALAN,
Secretary-General.

#Texts were treated as laid on the Table.

MGIP(PLU)MRND—5057LS—30.3.98.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, March 31, 1998/Chaitra 10, 1920 (Saka)

No. 8

11.00 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956 :—
 - (a) (i) Statement regarding Review by the Government of the working of the Bharat Leather Corporation Limited, Agra, for the year 1996-97.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1996-97.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Calcutta, for the year 1996-97.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (d) (i) Statement regarding Review by the Government of the working of the National Instruments Limited, Calcutta, for the year, 1996-97.
- (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year, 1996-97.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1996-97.
- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the 1996-97.
- (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year, 1996-97.
- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (i) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, New Delhi, for the year, 1996-97.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Calcutta for the year, 1996-97.
- (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 1996-97.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year, 1996-97.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 1996-97.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (n) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 1996-97.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (o) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 1996-97.
- (ii) Annual Report of the Scooter India Limited, Lucknow, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (p) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1996-97.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (q) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Calcutta, for the year 1996-97.
- (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (r) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 1996-97.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (s) (i) Statement regarding Review by the Government of the working of the Cycle Corporation of India Limited, Calcutta, for the year 1996-97.

- (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Nineteen Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1996-97, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Fluid Control Research Institute, Palghat, for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 1996-97, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Oil Pressure Stoves (Quality Control) Order, 1997 (Hindi and English versions) published in Notification No. S.O. 451 (E) in Gazette of India dated 24th June, 1997, issued under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Bihar Education Project Council, Patna, for the year 1996-97.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Prathamik Shiksha Mission, Bhopal, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Prathamik Shiksha Mission, Bhopal, for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme (Maharashtra Prathamik Shikshan Parishad) Mumbai, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme (Maharashtra Prathamik Shikshan Parishad) Mumbai, for the year 1996-97.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 1996-97, together with Audit Report thereon, under sub-section 44 of section 15 of the Securities and Exchange Board of India Act, 1992.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the National Insurance Company Limited, Calcutta, for the year 1996-97.

- (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the United India Insurance Company Limited, Madras, for the year 1996-97.
- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 1996-97.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the New India Assurance Company Limited, Bombay, for the year 1996-97.
- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the General Insurance Corporation of India, Bombay, for the year 1996-97.
- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year, 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme, Authority, Bhubaneswar, for the year 1996-97.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Uttar Pradesh, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Uttar Pradesh, for the year 1996-97.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Shiksha Achani Parishad, Guwahati for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam Shiksha Achani Parishad, Guwahati, for the year 1996-97.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Primary Education, Gujarat for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Primary Education, Gujarat, for the year 1996-97.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme, Karnataka for the year, 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Reivew (Hindi and English versions) by the Government of the working of the District Primary Education Programme, Karnataka, for the year 1996-97.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samatha Society, Andhra Pradesh, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samatha Society, Andhra Pradesh, for the year 1996-97.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Gujarat, for the year 1996-97.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All, Chennai, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Tamil Nadu State Mission of Education for All, Chennai, for the year 1996-97.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, for the year 1996-97.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Pradhamika Vidya Parishad, Hyderabad, for the year 1996-97 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) of the Andhra Pradesh Pradhamika Vidya Parishad, Hyderabad for the year 1996-97.
- (37) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathamik Shiksha Pariyojana Parishad, Chandigarh, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Haryana Prathamik Shiksha Pariyojana Parishad, Chandigarh for the year 1996-97.
- (39) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Rajya Prathamik Siksha Unnayan Sanstha, Calcutta, for the year 1996-97 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Paschim Banga Rajya Prathamik Siksha Unnayan Sanstha, Calcutta, for the year 1996-97.
- (41) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (40) above.
- (42) A copy of the Results of the Twenty Seventh Valuation Report of the Life Insurance Corporation of India (Hindi and English versions) as on the 31st March, 1997, under section 29 of the Life Insurance Corporation Act, 1956.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1996-97, alongwith Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Life Insurance Corporation of India for the year 1996-97.
- (44) A copy of the Twenty-Seventh Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as at the

31st March, 1997, under section 29 of the Life Insurance Corporation Act, 1956.

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1996-97.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Cooperatives Limited, for the year 1996-97.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fisherman's Cooperatives Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1996-97.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1996-97, together with Audit Report thereon.

- (iii) A copy of the review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi for the year 1996-97.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1996-97.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1996-97, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1996-97.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

12.10 P.M.

2. Motion of Thanks on the President's Address

Time Taken: 12 hrs. 32 mts.

Discussion on the following Motion moved by Shri Shanta Kumar and seconded by Shri Vaiko and the amendments thereto moved on the 30th March, 1998, continued:

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 25th March, 1998.’ ”

The following members took part in the debate:—

- (1) Shri Madhav Rao Scindia
- (2) Shri Lal Krishna Advani

(Lok Sabha adjourned at 1 P.M. and reassembled at 2.02 P.M.)

- (3) Shri E. Ahamed
- (4) Shri Omar Abdullah
- (5) Prof. Prem Singh Chandumajra
- (6) Shri Ram Vilas Paswan
- (7) Shri.G. Ganga Reddy
- (8) Smt. Sukhda Mishra
- (9) Shri S.S. Palanimanickam
- (10) Shri Prabhat Kumar Samantaray
- (11) Dr. Bikram Sarkar
- (12) Shri Subrata Mukherjee
- (13) Shri Paty Riple Kyndiah
- (14) Shrimati Kailasho Devi
- (15) Shri Arif Mohammad Khan
- (16) Shri Pramothas Mukherjee
- (17) Shri Yashwant Prakash Ambedkar
- (18) Shri Sansuma Khunggur Bwiswmuthiary
- (19) Shri Samar Choudhury
- (20) Shri N. Dennis

Shri Atal Bihari Vajpayee replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

*3. Matters Under Rule 377

As directed by the Chair, the following Members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

* At 5.32 P.M.

- (1) Shri Satyapal Jain regarding need to review existing policy for providing electricity and water connections to the people of Union Territory of Chandigarh and provide them these facilities early.
- (2) Shri Ritlal Prasad Verma regarding need to expedite setting up of Ordnance Factory at Bariyadh Mod in Kodarma district of Bihar.
- (3) Dr. Sanjay Singh regarding need to open Junior High Schools and Girls Junior High Schools in Amethi Parliamentary Constituency in U.P. under Uniform Education Programme funded by World Bank.
- (4) Shri Rajvir Singh regarding need to set up Sugar Mill in Aonla, U.P.
- (5) Shri P.S. Gadhavi regarding need to improve the functioning of the T.V. Tower at Samatra in Kutch District of Gujarat to enable people to view T.V. Programmes clearly telecast by Doordarshan.
- (6) Shri Shivraj Singh Chauhan regarding need to provide financial assistance to State Govt. of Madhya Pradesh to mitigate the hardship caused to people of District Vidisha, Raisen and Shehor affected by hailstorm.
- (7) Shri Jual Oram regarding need to complete the Bimblagarh and Talcher Railway Project in Orissa.
- (8) Shri Mahesh Konodia regarding need for reconstruction of damaged railway bridge at Dhinauj between Patan and Mehsana in Gujarat and also provide better railway services in the area.
- (9) Dr. B.N. Reddy regarding need to introduce Crop Insurance, taking village as a unit, in Andhra Pradesh to mitigate suffering of the farmers of the State.
- (10) Shri Moti Lal Vora regarding need to render financial assistance to Madhya Pradesh Government for providing relief to hailstorm victims particularly of Rajpur, Bilaspur and Rewa Regions.
- (11) Shri Prasad Tanpure regarding need for doubling of Railway line from Daund to Manmad of Central Railway.
- (12) Shri Prithviraj Chavan regarding need to renovate Karad and Satara Railway Stations of the South Central Railway.

- (13) Shri Vilas Muttemvar regarding need to appoint a high power committee for around development of Nagpur.
- (14) Shri Narendra Budania regarding need to send a Central Team to assess the damage caused to crops due to hailstorm in Rajasthan and provide adequate funds for providing relief to the people affected by it.
- (15) Shri B.K. Handique regarding need to keep in abeyance the 'Mariani Bypass' Project of North Frontier Railway Assam and have dialogue with local elected representatives to take up the project afresh.
- (16) Shri Samar Choudhary regarding need to tap natural gas resources and provide deep boring rigs for oil exploration in Tripura and other N.E. States.
- (17) Shri Sunil Khan regarding need to amend Tenth Schedule of the Constitution containing the 'Anti-Defection Law'.
- (18) Shri Ravi Prakash Verma regarding need to send a Central Team to assess imminent danger to the Pilibhit-Basti highway due to erosion caused by Sakha river near Aera Khabharia town in Lakhimpur district, U.P. and for construction of a dam to check it.
- (19) Shri Arun Charan Sethi regarding need to cancel recruitments made in the State of Orissa after General Elections for the 12th Lok Sabha were announced.
- (20) Shri N. Dennis regarding need to take urgent steps for immediate maintenance of the Tamilnadu part of Thiruvananthapuram-Kanyakumari N.H. 47.
- (21) Shri B.M. Mensasinakai regarding need to ensure that rain water collected during rainy season is removed while converting the metre gauge into broad gauge at Haveri in Karnataka.
- (22) Shri E. Ahamed regarding need to start Construction work for FM Radio Station at Manjeri (Kerala).
- (23) Dr. Jayanta Rongpi regarding need to provide better telecom facilities in the districts of Karbi, Anglong and North Cachar Hills of Assam.
- (24) Shri Sansuma Khunggar Bwiswmuthiari regarding need to create a separate state of Bodoland.

(25) Shri Vaiko regarding need to rescue the Tamilnadu Mercantile Bank from taking over by Essar Group.

£4. Statement by Minister

The Minister of State in the Ministry of Agriculture made a statement regarding the situation arising out of thunder-squalls in Orissa and West Bengal on 24th March, 1998 and the relief and rehabilitation measures taken by the Government.

8.21 P.M.

5. Valedictory Reference

The Speaker made valedictory reference on the conclusion of the First Session of Twelfth Lok Sabha.

6. National Song

The National Song was played.

(Lok Sabha adjourned sine die at 8.22 P.M.)

S. GOPALAN,
Secretary-General.

£ At 7.52 P.M.

MGIP(PLU)MRND—5079LS—31-3-1998.